(c) whether the NMFDC comply with the reservation policy of Government fot SC/SC /OBCs and Handicapped persons; and

(d) if not, the reasons therefor and the steps being taken for complying with the reservation policy?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI):

(a) and (b) The details of various posts in the National Minorities Development and Finance. Corporation are given below:

Class Category		Total posts	Posts filled up
А	Excutive	25	15
В	Supervisory	8	1
С	Non-supervisory	27	13
D	Class-IV	8	6

(c) and (d) Of the 35 posts filled up in National Minorities Development and Finance Corporation, 10 belong to Scheduled Castes, 1 to Scheduled Tribe and 4 to Other Backward Classes.

## Recommendations of National Minorities Commission

1346. MISS MABEL REBELLO:Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the Locus standi of the recommendations made by the National Minorities Commission;

(b) whether such recommendation are ordinarily binding on Government; and

(c) the number of recommendations submitted by the National Minorities Commission and accepted/rejected by Government till date?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) The National Commission for Minorities, which is a statutory body under the National Commission for Minorities Act, 1992, submits its recommendations to the Central and State Governments in pursuance of Section 9(1) (c) of the Act. These recommendations are placed in each House of Parliament by the Central Government & before State Legislatures by the concerned State Governments alongwith a Memorandum explaining the action taken or proposed to be taken on the recommendations and specifying the reasons for non-acceptance, if any, of any of such recommendations.

(c) The National Commission for Minorities have made a number of recommendations in their Annual Reports for the years 1993-94 to 1997-98. These are under examination.

## Allocation for rehabilitation of displaced Tribal Families

1347. SHRI GANDHI AZAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a sum of Rs. 25 crores has been allocated in the Budget estimates of her Ministry during 1998-99 for rehabilitation of displaced tribal families;

(b) if so, the amount actually utilised, so far, and the number of tribal families benefitted; and

(c) if no, the reasons for the same?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Yes, Sir.

(b) and (e) The scheme could not be implemented at the approval of the full Planning Commission is awaited.

## NGOs functioning in Tribal areas of Orissa

1348. SHRI ANANTA SETHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of the Non-Governmental Organisations (NGOs) in Orissa which are functioning in the tribal areas;